(2021) 10 SEBI CK 0195

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1172, 1212 Of 2021, Appeal No. 666 Of 2021

Samir Das APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 29-10-2021

Acts Referred:

Citation : (2021) 10 SEBI CK 0195

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Pooja Deshmukh, Sumit Rai, Manish Chhangani, Ravishekhar Pandey, Prerna Sharma

Judgement

1. The present appeal has been filed against the order dated January 22, 2016 as well as the Recovery Certificate that was issued on July 31, 2021. There is a delay of 2030 days in the filing of the appeal. The contention of the appellant is, that they were never served with the impugned order and only came to know when the Recovery Certificate was issued. Let a reply be filed by the respondent showing proof of the delivery of the order.

2. List on November 10, 2021.

3. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

